

**THE RULES OF THE HIGH COURT OF
JUDICATURE AT BOMBAY**

ORIGINAL SIDE

The Hon'ble the Chief Justice and Judges of the High Court of Judicature at Bombay are pleased to make the following rules, set out in Parts I, II, III, IV and V hereunder.

PART I

ADVOCATES AND REGISTERED CLERKS

Rule Nos.

1. Appearance of Advocates of the other High Courts on the Original Side. – An Advocate of any other High Court who is not on the Roll of Advocates of the Bar Council of Maharashtra may, with the permission of the Honourable the Chief Justice, appear and plead in any particular suit or matter on the Original Side of the High Court.

Provided that an Advocate on the Roll of Advocates of the Bar Council of Maharashtra, whose name is entered in the Registrar under Rule 3, is also instructed to appear with the said Advocate, Save as aforesaid no such Advocate shall practice on the Original Side of the High Court.

2. Definitions :- In Rules 3 to 19, unless the context otherwise requires :-

- (a) "Advocate" includes a firm of Advocates and means an Advocate or firm of Advocates acting for any party in a suit or proceeding, other than those referred to in Rule 5, in the High Court;
- (b) "Client" means a party in a suit or proceeding referred to in sub-clause (a) above;
and
- (c) "High Court" means the Original Side of the High Court at Bombay.

3. Application by Advocate for registration :- An Advocate, desiring to act for any party in any suit or proceeding, other than those referred to in rule 5 below, in the High Court, shall

apply to the Prothonotary and Senior Master to enter his name in the Register of Advocates. Such an application shall be in Form No. 1 and shall be signed by the Advocate or in case of a firm, by all the partners of the firm.

4. Office to maintain register: - The Office of the Prothonotary and Senior Master shall maintain a Register of Advocates, containing the particulars mentioned in Form No. 1 and an alphabetical index showing the names of the Advocates. Such register will be available for inspection to parties or Advocates.

5. Advocate shall not act if not registered :- No advocate, other than one whose name is entered in the Register of Advocates, shall be entitled to act for any person in the High Court except in the following proceedings :-

- (i) Applications under Articles 226 of the Constitution;
- (ii) Income-tax, Wealth-tax, Gift-tax, Expenditure-tax, Estate Duty or Sales Tax matters;
- (iii) References under the Land Acquisition Act, 1894;
- (iv) Cases under the Chartered Accountants Act, 1949;
- (v) Insolvency matters.

6. Office Address :- (i) An Advocate shall notify to the Prothonotary and Senior Master and address of an office, within the limits to which the Ordinary Original Civil Jurisdiction of the High Court extends, which address will be the address of the service. Such office shall be kept open at least between 10.30 a.m. to 5.30 p.m. on week days and between 10.30 a.m. to 3.00 p.m. on Saturdays, except on Court holidays with one or more Clerk present to accept correspondence and documents. All notices, summonses, orders or other documents, which do not require personal service on the client, shall be deemed to be sufficiently served on the advocate if delivered to the Clerk at the address for services. An address shall continue as such till the Advocate duly notifies to the Prothonotary and Senior Master a change of address.

(ii) If it is brought to the notice of the Prothonotary and Senior Master that the location of the Office of any Advocate is not suitable for the office of an Advocate, the Prothonotary and Senior Master after giving an opportunity to the Advocate concerned of

being heard and after recording reasons in writing, direct that the Advocate shall within a specified time notify another location for his office and obtain the Prothonotary approval thereto within such specified time. If within such specified time or such further time as may be granted by the Prothonotary and Senior Master, the Advocate fails to notify the new address of his office and obtain an approval of the Prothonotary and Senior Master thereto as aforesaid, the Prothonotary and Senior Master shall make a report to the Judge in Chambers for such directions in the matter as the Judge may deem proper and give an intimation to the Bar Council of the Report made. The Judge in Chambers, after hearing the Advocate concerned, may pass appropriate orders in the matter, including an order removing the name of the Advocate from the Register referred to in Rule 4 above.

7. Joint Vakalatnama: - Where two or more Advocate file a joint vakalatnama, the same should show the address for service of any one Advocate, which should be the address for service of the Advocates for the suit or proceeding.

8. Registered Clerk :- (1) An Advocate may employ one or more Clerks to attend the Office of the Prothonotary and Senior Master for presenting and received any papers on behalf of the said Advocate :

Provided that the said Clerk has been registered with the office of the Prothonotary and Senior Master on application made to the Prothonotary and Senior Master, for the purpose:

Provided further that the said Clerk gives an undertaking that he shall attend the Office of the Prothonotary and Senior Master regularly.

(2) No clerk employed by an Advocate shall be allowed access to the Offices of the Court, or to present and receive papers or to act, on behalf of Advocate, in formal matters unless he is registered as a Clerk of that Advocate.

(3) An Advocate, who does not employ a clerk as stated hereinabove, shall attend the office of the Prothonotary and Senior Master, personally and regularly for presenting and receiving his papers and he will be deemed to have notice of all the communications concerning him and placed on the Notice Board of the Office.

9. Removal of name of Clerk from Register:- The Prothonotary and Senior Master may declare to register any clerk who in his opinion is not sufficiently qualified or is otherwise unsuitable to be registered as such and may for reasons to be recorded in writing, remove from the Register the name of any clerk after giving him and his employer an opportunity to show cause against such removal.

10. Advocate to keep Accounts: - Every Advocate shall keep such books of accounts, as will be necessary to show and distinguish in connection with his practice as an Advocate –

(a) Moneys received from or on account of and moneys paid to or on account of each of his clients; and

(b) the moneys received and the moneys paid on his own account.

11. Obligation to pay money into a “client account”:- Every Advocate who holds or receives money on account of a client (save money hereinafter expressly exempted from the application of this Rule) shall forthwith pay such money to a current or deposit account at bank to kept in the name of the Advocate in the title of which the word, “client” shall appear (hereinafter referred to as “client account”). An Advocate may keep one client account or as many such accounts as he thinks fit:

Provided that when an Advocate receives a cheque or draft representing in part money belonging to the client and in part money due to the Advocate, he may, where practicable, split the cheque or draft and pay to the client account that part only which represents money belonging to the client. In any other case he shall pay the whole of such cheque or draft into the client account.

12. What money to be paid into a “client account”:- No money shall be paid into a client account other than –

(a) money held or received on account of a client;

(b) such money belonging to the Advocate as may be necessary for the purpose of opening or maintaining the account;

(c) money for replacement of any sum which may by mistake or accident have been drawn from the account in contravention of Rule 13 of these rules;

(d) a cheque or draft received by the Advocate representing in part money belonging to the client and in part money due to the advocate when such cheque or draft has not been split as provided by Rule 11 hereof.

13. What money to be withdrawn from a client account: - No money shall be drawn from a client account other than –

- (a) money properly required for payment to or on behalf of a client or for or towards payment of a debt due to the Advocate from a client or moneys drawn on client's authority, or money in respect of which there is a liability of the client to the Advocate, provided that money so drawn shall not in any case exceed the total of the money so held for the time being for such client ;
- (b) such money belonging to the Advocate as may have been paid into the client account under Rule 12(b) or 12 (d) of these rules;
- (c) money which may by mistake or accident have been paid into such account in contravention of Rule 12 of these rules.

14. Inapplicability of Rules 11, 12 and 13 in certain cases: - Rules 11, 12 and 13 shall not apply to money which –

- (a) the client authorises and Advocate in writing to withhold from a client account,
- (b) an Advocate pays into a separate account opened or to be opened in the name of a client or some person named by that client or the duly authorized agent of client;
- (c) in the ordinary course of business upon receipt is paid on behalf of the client a third party;
- (d) is upon receipt paid to the client;
- (e) is paid to an Advocate expressly on account of costs;
- (f) the Bombay Bar Council of Maharashtra, upon an application made to them writing by an Advocate, specifically authorizes in writing to be withheld or withdrawn from a client account.

15. Production of Accounts for inspection: - In order to ascertain whether the above rules have been complied with the Court may require any Advocate to produce before the Prothonotary and Senior Master his books of account, bank pass-book, statements of account, vouchers and any other necessary documents for inspection. On a report from the

Prothonotary and Senior Master, if after hearing the Advocate, the Court is of the opinion that the name of such Advocate be removed from the Register permanently or for some period, it may direct accordingly and may further direct the Prothonotary and Senior Master to report the name of the Advocate to the Bar Council for necessary action.

16. Right to lien, set-off etc. not affected:- Nothing in Rules 10 to 14 shall deprive an Advocate of any recourse or right, whether by way of lien, set-off, counter-claim, charge or otherwise, against moneys standing to the credit of a client account.

17. Appearance in pending cases to be treated as vakalatnama:- If in a suit or proceeding pending on 31st December 1976, in the High Court, an Attorney or firm of attorneys have filed an appearance and the said Attorneys or in the case of firm, all the partners thereof are also enrolled as advocates of the Bar Council of Maharashtra, the said Attorney or firm shall continue to represent the party for whom the appearance was filed, unless proper discharge is obtained and shall be allowed to act, appear and Plead in the matter as an Advocate for the party without filing a vakalatnama.

18. Rules in addition to the Rules framed otherwise: - The Rules In part I are in addition to the Rules framed by the High Court under section 34(1) of the Advocates Act, 1961, and printed in the Appendix VI to these rules.

19. Reference to attorney to mean Advocate: - In the Rules and Forms of the Bombay High Court (Original Side) in its several jurisdictions, unless the context otherwise requires the reference to an Attorney, meaning a Solicitor wherever it occurs shall mean a reference to Advocate.

20. Certificate as an attorney :- An Attorney who was on the Roll of Attorneys of this Court may, on payment of a fee of Rs.5 in Court fee stamps, obtain a certificate under the signature of the Prothonotary and Senior Master and the seal of the Court that his name was borne on the Roll of Attorneys of this Court.

21. Dress of Advocates: - Advocates, appearing before the Court shall wear following as part of their dress which shall be sober and dignified:-

(1) Advocates other than lady Advocates -

- (a) Black buttoned up coat, chapkan, achkan, black sherwani and white bands with Advocates Gowns, or
- (b) Black open breast coat, white shirt, white collar, stiff or soft, and white bands with Advocates' Gowns.

In either case, long trousers (white, black or black striped or grey or Dhoti.)

¹[(2) Dress of Lady Advocates –

- (a) Saree or skirt of white, black, grey or other sober colour;

AND

- (b) Full or half-sleeved collared blouse of white, black, grey or other sober colour and white bands ;

OR

- (c) Salwar Kameez or western dress of white, black, grey or any other sober colour with collar and white bands ;

Wearing of black jacket shall be optional. “.

22. Advocate not to appear and plead for parties on both sides: - No advocate shall appear and plead for parties on both sides of the record in a suit or matter even if the interest of such parties be the same.

23. Advocate for the Official Liquidator not to act, appear or plead for any other party in matters arising in winding up of Company :- No Advocate who is appointed to assist the Official Liquidator of a Company in the performance of his duties under section 181 of the Indian Companies Act, 1913, or section 459 of the Companies Act, 1956, shall except with the leave of the Court, act, appear or plead for any creditor or debtor or contributory of such company or for any third party in any matter or proceeding, whether civil or criminal arising out of or in the course of the winding up of such Company.

²[**23A.** Strike resorted to in Court or abstention of work from Court by way of protest by an Advocate or group of Advocates or any Bar Association shall be deemed as an act which tends to interfere with the administration of justice.

1 .Sub-rule (2) was substituted by G.N. dated 16.3.1995

2 . Inserted by G.N. No. G/Amend/12387, dated 30.8.2007, See M.G.G. Pt. IV-C, Pg.334.

23B. any Advocate resorting to strike as per Rule 23A, will be dealt with in accordance with law.

23C. In exception cases where dignity, integrity and independence of the bar and/or judiciary are at strike, the President of the Bar Association of the High Court in consultation with the Chief Justice and in case of Subordinate Court the President of the concerned Bar Association, in consultation with the Principal Judge of the concerned District, may express protest by abstention from work which shall not be for more than one (1) day.

Provided further that the Chief Justice in case of the High Court and the Principle Judge of the concerned District in case of the Subordinate Courts will determine the issues after obtaining the view of the Chairman, Bar Council of Maharashtra and Goa, if necessary, as regards involvement of dignity, integrity or independence of the Bar and/or the Judiciary and the degree and adequacy of degree thereof to call for abstention from work, and the decision of the Chief Justice in the case of High Court and the Principal Judge of the concerned District in the case of subordinate Courts shall be final.]

Senior Advocates

¹[24. RULES FRAMED UNDER SECTION 16(2) OF THE ADVOCATES ACT, 1961

1. ***Short title and Commencement.***—(a) These Rules shall be called the Bombay High Court (Designation of Senior Advocates) Rules, 2018.

(b) These Rules shall come into force on the date of publication in the *Official Gazette*.

2. ***Definitions.***—In these Rules, unless the context otherwise requires,—

(a) “Chief Justice” means the Chief Justice of High Court of Bombay.

(b) “High Court” means the High Court of Bombay.

(c) “Permanent Committee for Designation of Senior Advocates” means the committee headed by the Hon’ble the Chief Justice and consists of the two most senior Judges of the High Court, the learned Advocate-General and one nominated member of the Bar.

¹ . Amended by Notification No. P.3603/2018, dated 25.10.2018.

(d) “Permanent Secretariat” means the Secretariat headed by the Registrar-General of the High Court, and of which the Registrar (Judicial-I) of the High Court shall be the Secretary.

(e) “Senior Advocate” means Advocate designated as Senior Advocate under Section 16(2) of the Advocates Act, 1961.

(f) “Stakeholder” means and includes every person directly concerned with or affected by the designation of any Advocate as a Senior Advocate of the High Court.

3. Permanent Committee.— (a) All matters relating to designation of Senior Advocates in the Bombay High Court shall be dealt with by a Permanent Committee to be known as the Permanent Committee for Designation of Senior Advocates.

(b) The composition of the Permanent Committee shall be as defined in Rule 2(c) above.

(c) The Permanent Committee will be assisted by a Permanent Secretariat as defined in Rule 2(d) above.

(d) The Permanent Committee will meet at least twice in each calendar year.

4. Designation as a Senior Advocate.— An Advocate who has actively and actually practiced for not less than 10 years in the Bombay High Court may be considered for being designated as Senior Advocate either—

(a) On a written recommendation from the Chief Justice or any permanent Judge of the High Court of Bombay to the Permanent Secretariat, that, in the opinion of the Chief Justice, or of such other permanent Judge, by virtue of the advocate’s ability, experience, standing at the Bar, or

(b) On a proposal for designation as a Senior Advocate by two previously designated Senior Advocates of the Bombay High Court; or

(c) On application by an advocate, endorsed by two designated Senior Advocates of the Bombay High Court.

5. Procedure for designation of Senior Advocates.—(a) Every proposal/application for designation as a Senior Advocate shall be submitted in the month of June and December of each year.

(b) Every proposal / recommendation for designation as a Senior Advocate shall be in the **Form I** appended to these rules.

(c) Every such proposal shall be accompanied by an application in **Form II** appended to these rules.

(d) No Senior Advocate shall propose the names of more than two advocates for designation in one calendar year.

(e) Every advocate preferring an application for designation as a Senior Advocate, shall submit his application as per **Form II**, endorsed by two designated Senior Advocates as per **Form I** appended to these rules.

(f) Along with the proposal and application the Advocate shall append his certificate that he has not applied to any other High Court for being designated as a Senior Advocate and that his application has not been rejected by the High Court within a period of two years prior to the date of the proposal or application.

(g) All proposals and applications for designation of an advocate as a Senior Advocate shall be submitted to the Permanent Secretariat, which shall scrutinize the proposals and applications received as per directions and guidelines of the Permanent Committee.

(h) The Permanent Secretariat on scrutiny of the proposals so received will intimate the concerned Advocate of any irregularity, who shall remove the same within 15 days from the receipt of such intimation.

(i) On receipt of all applications/ proposals/ recommendations the Permanent Secretariat shall compile the relevant data and information with regard to the reputation, conduct, integrity of the Advocate(s) concerned including his/her participation in pro-bono work if any; reported judgments of cases in which he/she has appeared; the number of such judgments for the last five years; and such other information as the Permanent Committee may think necessary. This data will be gathered by the Permanent Secretariat from such source or sources as the Permanent Committee may direct, and is not restricted to data submitted by the advocate-candidate.

(j) The Permanent Secretariat shall publish the proposal of designation of the Advocate on the official website of the Bombay High Court, inviting suggestions and views of the members of the Bar and other stakeholders within 30 days from the date of such publication.

(k) The suggestions/views shall be in writing and shall bear the name and full address of the sender and shall be addressed to the Permanent Secretariat of the High Court.

Anonymous petitions/ representations/views shall not be entertained. The suggestions/ views shall be submitted only in physical form in writing and submission of such views/suggestions by any other mode shall not be entertained.

(l) On completion of above procedure, the Permanent Secretariat shall prepare and submit a report to the Permanent Committee regarding every proposal/application for designation. The Permanent Secretariat shall endeavour to prepare such report within 90 days of the last date for receipt of views/ suggestions.

(m) The Permanent Committee will examine each proposal /application for designation of Senior Advocate in the light of data provided by the Secretariat of the Permanent Committee and the suggestions/views of the members of the Bar and other stakeholders.

(n) The Permanent Committee shall interact with the Advocate concerned to make an overall assessment. The Permanent Committee will make its overall assessment on the basis of a point-based format indicated below:—

Sr. No. (1)	Matter (2)	Points (3)
1	Number of years of practice of the Applicant Advocate from the date of enrollment ¹ [10 points shall be allocated for practice up to 10 years and one point each shall be allocated for every year of practice beyond 10 years, with a maximum of 20 points]	.. 20 Points
2	Judgments (reported and unreported) which indicate the legal formulations advanced by the Advocate concerned in the course of the proceedings of the case; pro bono work done by the Advocate concerned; domain expertise of the applicant advocate in various branches of law, such as Constitutional Law, Inter-State Water Disputes, Criminal Law, Arbitration law, Corporate law, Family law, Human Rights, Public Interest Litigation, International law, law relating to women, etc.	.. 40 Points
3	Publications by the Advocate.	.. 15 Points
4	Test of personality & suitability on the basis of interaction	.. 25 Points

1. Substituted vide High Court Notification No. Rule/P. 3603/2018. Dated. 20-10-2022. MGG-Part IV-C, Pg.1

(o) If the Permanent Committee defers any proposal/application for designation as a Senior Advocate, such proposal/application shall not be considered until the expiry of one year from the date of deferment.

(p) After completing the assessment the Permanent Committee shall place the proposals/ recommendations/ applications for designation, before the Full Court for consideration, along with its recommendations.

(i) The Full Court will have due regard to the recommendations of the Permanent Committee.

(ii) At any Full Court meeting, a Judge may abstain from participating in the proceedings with respect to any proposal.

(iii) In the Full Court meeting convened for this purpose, voting by secret ballot will not normally be resorted to by the Full Court except when so unavoidable. In the event of a secret ballot, the decisions will be by majority of the Judges present and actually voting.

(q) A proposal/application not approved by the Full Court may be reviewed/reconsidered only after the expiry of two years from the date on which proposal/application was not accepted by the Full Court and then only on receipt of a fresh proposal/application for designation of Senior Advocate.

(r) The name of candidates who have been accepted for designation by the Full Court shall be designated as Senior Advocates.

(s) The final decision of the Full Court will be communicated to each candidate individually.

6. Norms and Guidelines.— The following norms and guidelines will govern all recommendations and proposals/applications for designation as a Senior Advocate :

(a) Every Advocate-candidate shall be enrolled with the Bar Council of Maharashtra and Goa.

- (b) The Advocate should have not less than ten years' standing as an advocate of the Bombay High Court.
- (c) An Advocate convicted by any competent Court or against whom a charge has been framed for an offence involving moral turpitude or for contempt of court shall not be eligible for consideration.
- (d) The Advocate must be found deserving of designation as Senior Advocate by virtue of his/her ability, integrity, standing at the Bar or special knowledge or experience in law.
- (e) Upon designation of an Advocate as Senior Advocate, he or she shall also appear gratis and pro bono in legal aid cases as and when called upon by the Court.
- (f) An Advocate who has done legal aid work shall be given due weightage.
- (g) On designation as a Senior Advocate, the advocate concerned will not—
 - (i) Draft or sign pleadings in any Court.
 - (ii) Appear unless assisted by another Advocate.
 - (iii) Directly give consultation to any litigant.
 - (iv) Appear for mentioning any matter to the Court nor seek an adjournment in any Court.
- (h) Canvassing in any form by the Advocate concerned or by the proposer or seconder shall result in the immediate disqualification of the proposal/application of the advocate concerned.

7. Review and Recall.— (a) If it is found that any Senior Advocate has—

- (i) committed professional misconduct; or
- (ii) shown intemperate behaviour either inside or outside the Court; or
- (iii) been found invariably negligent in discharge of professional duties; or
- (iv) been found by the Bar Council of India or Bar Council of Maharashtra and Goa or the Bar Council of any other State to have committed professional or other misconduct; or
- (v) been convicted of an offence involving moral turpitude or for Contempt of the Court; or
- (vi) for any other reason lost the privilege to be a Senior Advocate, then, for any one or more of the foregoing reasons, the name of the Senior Advocate will be placed before the Chief Justice for considering the withdrawal of designation of Senior Advocate.

(b) On being satisfied that the matter should be further considered, the Chief Justice shall refer the issue to the Permanent Committee. The Permanent Committee shall give an opportunity to the Senior Advocate to plead his/her case including a personal hearing and thereafter submit its recommendation to the Chief Justice no later than six months from the date of reference to the Committee. The Committee will be free to evolve its own procedure.

(c) If the Committee in its report recommends withdrawal of designation as Senior Advocate, the Chief Justice shall place the report with the recommendation of the Committee at the next Full Court meeting for its consideration.

(d) If a majority of Judges present at the meeting is of the view that the Senior Advocate has forfeited his/her privilege, the Full Court shall recall his/her designation as a Senior Advocate.

(e) The Registrar General shall notify the decision to the Advocate and to the Bar Council of Maharashtra and Goa who shall delete the name from the list of Senior Advocates maintained by the Bar Council.

(f) Nothing contained in these rules shall stand in the way of an Advocate who has been designated by the High Court of Bombay as a Senior Advocate from submitting an application to withdraw or recall his/her designation as a Senior Advocate. In the event of such an application addressed to the Permanent Secretariat being submitted, the Permanent Secretariat shall place it before the Chief Justice for appropriate orders thereon.

8. Interpretation.—(a) All questions relating to the interpretation of these rules shall be referred to the Chief Justice whose decision thereon shall be final.

9. Repeal and Savings.—(a) All previous Rules in respect to the subject matter covered by these Rules, including the Guidelines for Designating an Advocate as Senior Advocate, as made by the High Court of Bombay with all amendments/modifications, are hereby repealed. However, this repeal shall not, by itself, invalidate the actions taken under the repealed Rules/Guidelines.

FORM — I

FORM OF PROPOSAL/ENDORSEMENT
(required from two previously designated Senior Advocates)

Date :

To,

The Honourable the
Chief Justice and the
Judges of the High
Court of Judicature
at Bombay.

I, (name of Senior Advocate) propose
Shri/Smt/Kumari (name of Advocate proposed), who was enrolled as
an advocate by the Bar Council of Maharashtra & Goa on and continues to be on
the Roll of Advocates maintained by the said Bar Council, and who has been practicing
in this Court for the last years, for being designated as a Senior Advocate of
this High Court, as in my opinion, by virtue of his/her ability, experience and standing
at the Bar, he/she is deserving of such distinction.

The reasons why, according to me, the advocate is worthy of being designated
as a Senior Advocate are as follows :—

.....
.....

Dated this day of 20.

(Signature of the Senior Advocate)

CONSENT

I hereby give my consent to be designated as Senior Advocate.

Dated thisday of20

(Signature of the Advocate concerned)

FORM — II

PROFORMA OF BIODATA

Passport size
Photograph

1. Name of Applicant
2. Date of birth
3. Permanent Residential Address
4. Office Address
5. Educational Qualifications
6. Date of Enrolment
7. Bar Council with which enrolled
8. Bar Council Enrolment number
9. Names of Lawyers' Associations of which the applicant is a member
10. Number of years of practice in the Bombay High Court
11. Areas of specialization, if any
12. Name of lawyer, if any, in whose chambers the applicant was a junior; duration or period for which the applicant was a junior.
13. Names of any juniors, if any, attached to the applicant's own chambers, and the duration or period for each.
14. Whether empanelled or holding any office under the State or Central Government.
15. Nature of practice (Civil, Criminal, Constitutional, Taxation, Labour, Company, Service etc.)
16. Any particular field of law in which Applicant has specialization / domain expertise, special knowledge or special experience (such as Constitutional law, Inter-State Water Disputes, Criminal law, Arbitration law, Corporate law, Family law, Human Rights, Public Interest Litigation, International law, law relating to women, etc.).
17. Number of Reported Judgments in matters in which the applicant appeared (provide list of citations).

18. Reference to at least ten reported judgments in cases in which the applicant has appeared as arguing Counsel and contributed to the development of law, and which indicate the legal formulations advanced by the applicant.
19. Details of pro bono work / legal-aid work during last five years
20. Details of the position, if any, held in Bar Council/Bar Association
21. Details of any lectures delivered.
22. Details of any publications authored or co-authored by the Applicant
23. Whether the Applicant had applied earlier.
24. Whether the Permanent Committee has deferred applicant's proposal/application for designation as Senior Advocate earlier? If so to provide details thereof.
25. Whether the applicant's name was earlier proposed for being designated as Senior Advocate of the Bombay High Court or any other High Court or of the Supreme Court of India. If so, the decision thereon, with its date.

Signature of the Advocate concerned.

Date :

**GENERAL INSTRUCTIONS FOR COMPLETING THE APPLICATION FORM
FOR
DESIGNATION AS A SENIOR ADVOCATE**

- (1) Every Application, in the prescribed format, shall be made in English, typed/printed with font size (Arial, 12pt) in double spacing on a single side of white A4-size paper with top and left margins of 1.5 inches.
- (2) All documents annexed to the application should be accompanied by a detailed index containing the details thereof.
- (3) Documents accompanying the application should be listed and numbered consecutively in the index.
- (4) The entire compilation will have running page numbering IN THE TOP RIGHT CORNER in Arial 14 pt boldface.
- (5) Name of the Applicant must tally with his/her name as mentioned in his/her enrolment certificate. Abbreviated names are not to be used.
- (6) The completed Application with its index should be presented in the form of a paper book with binding or stitching on the left side. Spiral or comb binding is not to be used.
- (7) All photocopies should be legible and true copies of their respective originals.
- (8) Two copies of the Application paper book, identical in every respect and particular, are to be submitted.
- (9) An original colour passport-sized photograph against a plain background is to be pasted on each copy of the Application.

25. Application of Rules to Advocates, Supreme Court, *mutatis mutandis* :- All the Rules contained herein which enjoin any duty or obligation on an Advocate shall apply *mutatis mutandis* to Advocates of the Supreme Court acting for litigants without being instructed by another Advocate:

Provided that Rules 6 to 9 above will not apply to a Supreme Court Advocate in respect of proceedings in which he has already filed a vakalatnama prior to 1st January 1977.

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